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GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Judicial Administration Section) Civil Secretariat
(Srinagar/Jammu)

Notification
Jammu, 19th of March, 2020

S.O. 107 .- In exercise of the powers conferred by section 3 of the Gram Nyayalayas Act, 2008 (Act No.4 of 2009), Government, in consultation with the Common High Court of Union Territory of Jammu and Kashmir and Union Territory of Ladakh, hereby directs that the Dehi Adalats established vide notification SRO 275 of 2014, shall be deemed to have been established as Gram Nyayalayas in terms of the aforesaid section of the said Act.

Further, headquarters notified vide notification SRO 275 of 2014 for Dehi Adalats shall be deemed to have been headquarters of these Gram Nyayalayas specified in terms of section 4 of the Gram Nyayalayas Act, 2008.

By order of the Government of Jammu and Kashmir.

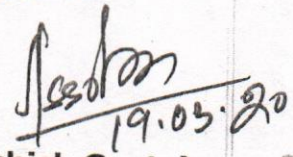
Sd/-
(Achal Sethi)
Secretary to Government

Dated: 19-03-2020

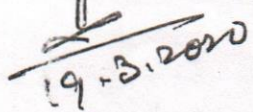
NO:LD(A)2011/17

Copy to the:-

1. Joint Secretary (Jammu and Kashmir), Ministry of Home Affairs, Government of India, New Delhi.
2. Secretary to Government, General Administration Department.
3. Registrar General J&K High Court, Jammu. This is with reference to his letter No.38993-95/GS dated 05-03-2020.
4. Principal Secretary to Hon'ble Chief Justice J&K High Court, Jammu.
5. All Principal District and Sessions Judges.
6. All District Magistrates.
7. All concerned Additional District and Sessions Judges.
8. General Manager, Ranbir Government Press, Jammu for publication in an extra Ordinary issue of the Government Gazette.
9. SRO Section, Department of Law, Justice and PA (W.7. S.C).
10. Incharge Website, Department Of Law, Justice & PA.
11. Concerned file.


(Ashish Gupta)

Deputy Legal Remembrancer


19.3.2020